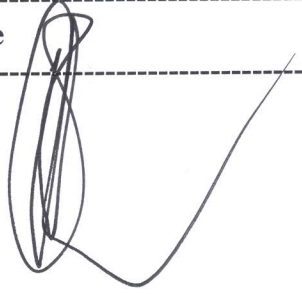
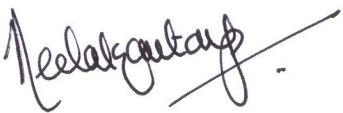



NATIONAL COMPANY LAW TRIBUNAL
CHENNAI BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/10/2016 AT 10.30 AM

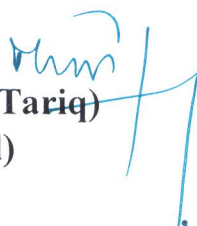
PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/17/2016
NAME OF THE PETITIONER(S) : T.C. Alexander and 2 others
NAME OF THE RESPONDENT(S) : Rashtra Deepika Limited and 10 others
UNDER SECTION : 397/398

S.No.	Name (in Capital)	Represented by	Signature
1.	DR. K. S. RAVICHANDRAN PCS K. S. R. S. R.	K. S. R. S. R. For Petitioners Applicants	
2.	K. MANOJ MENON P. NEELEKANTHAN		COUNSEL FOR R-1
3.	C. Prabhu	S. Chakravathi C.A. 22-	Counsel for R-3
4.	Pushpa Menon Advocate		Counsel for R 6, 8, 10
5.	R. S. R. S. R. RAGHUNATHAN ROHAN RATASEKARAN	Counsel for R 12-22 in C.A. 22	Ratn. R
6)	M. V. V. N. Sivanthy For & Mordell Associates	counsel for R 2 M. V. V. N.	M. V. V. N. Sivanthy

ORDER

Counsels for both the parties present in main CP and CA22/2009 except R11 present. In relation to CA 22/2009, R11 was not served and during the last hearing the counsel for the petitioner was directed to serve private notice on R11. The notice was served and filed affidavit alongwith proof of sending and effecting service with postal receipts and delivery track report. The same may be taken on record. The Bench is satisfied that due service has been effected on R11 in CA 22/2009. R11 called but absent. So R11 is proceeded ex parte. Counsel for R2 in CA 13/2009 present, seeks time for having instructions from the client. In CA 22/2009 both the sides have already submitted the arguments. The order is reserved in CA-22/2009.


(Ch. Md. Sharief Tariq)
Member (Judicial)


(K. Anantha Padmanabha Swamy)
Member (Judicial)